

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.2363 OF 1997

New Delhi, dated this the 1st September, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Mool Chand,
S/o Shri Gokul Chand,
R/o Vill. Dhok Manikpur,
Dist. Ghaziabad, U.P.
2. Omi Chand
S/o Shri Gokul Chand
3. Anand Kumar,
S/o Shri S.L. Mahto.
4. Radhe Shiam
S/o Shri Vasudeva
5. Rajender Goatam,
S/o Shri Munshi Goatam, APPLICANTS

(By Advocate: Shri KNR Pillai)

Versus

1. Union fo India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Air Officer in Charge Administration,
Air Force Headquarters,
Vayu Bhawan, New Delhi.
3. The Commanding Officer,
Air Force Station, Dadri,
Ghaziabad. RESPONDENTS

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants seek the benefits of DP&R's
O.M. dated 10.99.93 for grant of temporary status
and regularisation after condoning the artificial
breaks, if any imposed by respondents.

2. Shri KNR Pillai appeared for applicants and Shri Arif for respondents.

3. A perusal of the respondent's reply to the OA itself indicates that each of five applicants have put in the required number of days of service for grant of temporary status in accordance with DPAR's O.M. dated 10.9.93. Accordingly Respondents should issue appropriate orders within two months from the date of receipt of a copy of this order. in accordance with the aforesaid O.M. granting them temporary status, w.e.f. the date they become due for the same, with consequential benefits.

4. Thereafter applicants may workout their rights for regularisation subject to availability of regular vacancies and their own eligibility in the matter as per rules and instructions.

5. In this connection, Shri Arif states that out of five applicants four are presently in respondents' service while Sl. No.5 Shri Rajender Goatam stands disengaged.

6. If and when respondents are requiring Casual Labourers they should consider the claims of applicant No.5 Shri R. Goatam in preference to juniors and outsiders.

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7. This O.A. stands disposed of in terms of
Paras 3, 4, 5 & 6 above. No costs.

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN (A)

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